

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/petitioner

v.

Emaar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 16.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. S.N. Mukherjee, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay & Mr. Angad Baxi, Advs. Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Mr. Pratibhanu Khairola & Ms. Raksha Agrawal, Advs. For R-1

For the Respondent

Mr. Krishnendu Datta, Mr. Kunal Mimami & Ms. Mehak Khurana, Advs. For R-9
Dr. U.K. Chaudhary, Mr. Jayant Mehta, Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Aditya Bisht & Mr. Pranay Chitali, Advs.

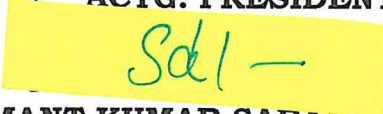
For CA-1811/2019 &
IA-247/2020

Mr. Tishampati Sen, Adv.

ORDER

Due to Internet connectivity problem, matter is adjourned to
17.09.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)